

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

No: 2037 of 2024 /RG/LP Dated: 27/08/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Parvaiz Ahmad Ganaie  
S/O Mohammad Ahsan Ganaie  
R/O Qammar, Tehsil Shahabad Bala, District Anantnag.

vide Notification No.245 of 2023/RG/LP Dated 13.02.2023 has been declared as Absolute/Final after condonation of delay.


By Order

  
Assistant Registrar (L.P)

No: 27174-81 /RG/LP Dated: 27/08/2024

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4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Parvaiz Ahmad Ganaie, Advocate  
.....for information and necessary action.

  
Assistant Registrar (L.P)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

No: 2038 of 2024 /RG/LP Dated: 28/8/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Mohammad Nasir Dar**  
**S/O Nazir Ahmad Dar**  
**R/O Gogjigund, Tehsil Tullamulla, District Ganderbal.**

vide Notification No.965 of 2022/RG Dated 27.07.2022 has been declared as Absolute/Final after condonation of delay.

**By Order**

  
Assistant Registrar (L.P)

No: 37207-16 /RG/LP Dated: 28/8/2024

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5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Nasir Dar, Advocate**  
.....for information and necessary action.

  
Assistant Registrar (L.P)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*\*\*

**NOTIFICATION**

No: 2039 of 2024 /RG/LP Dated: 28/08/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Soubiya Majid**  
**D/O Abdul Majid Lone**  
**R/O Waripora Bala, Gousia Coloney, Tehsil Kreeri, District Baramulla.**

vide Notification No.1042 of 2022/RG/LP Dated 28.07.2022 has been declared as Absolute/Final after condonation of delay.

**By Order**

  
Assistant Registrar (L.P)

No: 37217-24 /RG/LP Dated: 28/08/2024

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2. Secretary, Bar Council of India, New Delhi.
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4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Soubiya Majid, Advocate**  
.....for information and necessary action.

  
Assistant Registrar (L.P)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*\*\*

**NOTIFICATION**

No: 2040 of 2024/RG/LP Dated: 28/8/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Zahida Ramzan**  
**D/O Mohammad Ramzan Najar**  
**R/O Repora, Tehsil Lar, District Ganderabal.**

vide Notification No.730/2022/RG/LP Dated 30.05.2022 has been declared as Absolute/Final after condonation of delay.

**By Order**

  
Assistant Registrar (L.P)

No: 37229-36/RG/LP Dated: 28/8/2024

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4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Zahida Ramzan**, Advocate  
.....for information and necessary action.

  
Assistant Registrar (L.P)

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**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

No: 2041 of 2024 /RG/LP Dated: 20/8/2024


Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Rehana Akhter**  
D/O Gh Mohd Nasir  
R/O Markoot Gurez, Tehsil Gurez, District Bandipora.

vide Notification No.1560 of 2021/RG Dated 17.12.2021 has been declared as Absolute/Final after condonation of delay.

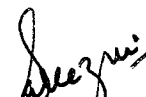
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Assistant Registrar (L.P)

No: 37237-44 /RG/LP Dated: 20/8/2024 

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2. Secretary, Bar Council of India, New Delhi.
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4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rehana Akhter, Advocate**  
.....for information and necessary action.

  
Assistant Registrar (L.P)  


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

No: 2042 of 2024/RG/LP Dated: 28/8/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Kawsar Ahmad Wantoo**  
S/O Abdul Quyoom Wantoo  
R/O Sanoora Kali Pora, Tehsil Magam, District Budgam.

vide Notification No.1180 of 2021/RG Dated 15.09.2021 has been declared as Absolute/Final after condonation of delay.

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Assistant Registrar (L.P)

No: 37245-52 /RG/LP Dated: 28/8/2024 ✓

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kawsar Ahmad Wantoo, Advocate**  
.....for information and necessary action.

  
Assistant Registrar (L.P)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

No: 2043 of 2024 /RG/LP Dated: 20/8/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Shafat Ahmad**  
S/O Shakeel Ahmad Choorisaaz  
R/O Janglat Mandi, Deva Colony, Tehsil & District Anantnag.

vide Notification No.1124 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final after condonation of delay.

**By Order**


  
Assistant Registrar (L.P)

No: 37253-60 /RG/LP Dated: 20/8/2024

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shafat Ahmad**, Advocate  
.....for information and necessary action.

  
Assistant Registrar (L.P)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

No: 2044 of 2024 /RG/LP Dated: 28/8/2024


Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Junaid Ali**  
S/O Ali Mohd Dar  
R/O Bugam Batapora, Tehsil Chadoora, District Budgam.

vide Notification No.1045 of 2021 Dated 14.09.2021 has been declared as Absolute/Final after condonation of delay.

**By Order**

  
Assistant Registrar (L.P)

No: 37261-68 /RG/LP Dated: 28/8/2024 

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3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Junaid Ali, Advocate**  
.....for information and necessary action.

  
Assistant Registrar (L.P)  




**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

No: 2045 of 2024 /RG/LP Dated: 28/8/2024

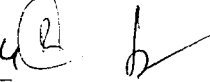
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Kainaat Mushtaq**  
**D/O Sheikh Mushtaq**  
**R/O C-37, Indra Nagar, B.B.Cantt, Tehsil South, District Srinagar.**

vide Notification No.460 of 2021/RG Dated 26.03.2021 has been declared as Absolute/Final after condonation of delay.

**By Order**

  
Assistant Registrar (L.P)

No: 37269-76 /RG/LP Dated: 28/8/2024 

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4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kainaat Mushtaq**, Advocate  
.....for information and necessary action.

  
Assistant Registrar (L.P)  


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**NOTIFICATION**


No: 2046 of 2024 /RG/LP Dated: 28/8/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Irtiqa Mushtaq**  
**D/O Mushtaq Ahmed**  
**R/O Veeri, Tehsil Bijbehara, District Anantnag.**

vide Notification No.139 of 2023/RG/LP Dated 10.02.2023 has been declared as Absolute/Final after condonation of delay.

**By Order**

  
Assistant Registrar (L.P)

No: 37279-87 /RG/LP Dated: 28/8/2024 @ ✓

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2. Secretary, Bar Council of India, New Delhi.
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4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Irtiqa Mushtaq, Advocate**  
.....for information and necessary action.

  
Assistant Registrar (L.P)  
@ ✓

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

No: 2047 of 2024 /RG/LP Dated: 28/8/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Rabiya Jan**  
D/O Bashir Ahmad Mir  
R/O Rehmat Colony, Lane-5, Tehsil Pantha Chowk, District Srinagar.

vide Notification No.509 of 2021/RG Dated 31.03.2021 has been declared as Absolute/Final after condonation of delay.

**By Order**

  
Assistant Registrar (L.P)

No: 37288-95 /RG/LP Dated: 28/8/2024 

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3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rabiya Jan, Advocate**  
.....for information and necessary action.

  
Assistant Registrar (L.P)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**NOTIFICATION**

No: 2048 of 2024 /RG/LP Dated: 28/8/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Muzamil Hussan Ganie**

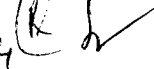
**S/O Ashaq Hussan Ganie**

**R/O Sarnal, Gulshanabad, K.P Road near Frobel Public School, Tehsil & District Anantnag.**

vide Notification No. 529 Dated 02.08.2016 has been declared as Absolute/Final after condonation of delay.

**By Order**

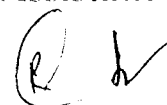
  
Assistant Registrar (L.P)

No: 37296-303 /RG/LP Dated: 28/8/2024 @ 

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2. Secretary, Bar Council of India, New Delhi.
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4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muzamil Hussan Ganie, Advocate**  
.....for information and necessary action.

  
Assistant Registrar (L.P)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
\* \* \* \* \*

**NOTIFICATION**

No: 2049 of 2024 /RG/LP Dated: 28/8/2024

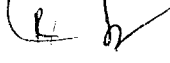
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Malika Rasool**  
D/O Ghulam Rasool Bhat  
R/O Ishber, Nishat Gupt Ganga, Theed Mohalla, Tehsil North, District Srinagar.

vide Notification No.101 Dated 22.10.2020 has been declared as Absolute/Final after condonation of delay.


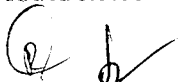
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Assistant Registrar (L.P)

No: 37304-11 /RG/LP Dated: 28/8/2024 

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2. Secretary, Bar Council of India, New Delhi.
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4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Malika Rasool**, Advocate  
.....for information and necessary action.

  
Assistant Registrar (L.P)  


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*\*\*

**NOTIFICATION**

No: 2050 of 2024 /RG/LP Dated: 28/8/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Zahid Hussain**  
**S/O Gulam Hussain**  
**R/O Ichigam, Tehsil & District Budgam.**

vide Notification No.1083 Dated 17.03.2016 has been declared as Absolute/Final after condonation of delay.


**By Order**

  
Assistant Registrar (L.P)

No: 37312-19 /RG/LP Dated: 28/8/2024 @ h

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zahid Hussain, Advocate**  
.....for information and necessary action.

  
Assistant Registrar (L.P)  


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

No: 2051 of 2024/RG/LP Dated: 28/8/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Tajamul Hussain**  
S/O Mohd Seediq Bajard  
R/O Hafthrada, Bajard Mohalla, Tehsil Tharthpora, District Kupwara.

vide Notification No.1063 of 2022/RG Dated 28.07.2022 has been declared as Absolute/Final after condonation of delay.

**By Order**

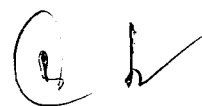
  
Assistant Registrar (L.P)

No: 37320-27/RG/LP Dated: 28/8/2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tajamul Hussain, Advocate**  
.....for information and necessary action.

  
Assistant Registrar (L.P)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**


No: - 2053 - /RG/LP Dated: 20/08/24

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Shazia Ayub**  
**D/O Mohamad Ayub Loan**  
**R/O Gander Pora, Eidgah, Tehsil & District Srinagar**

vide Notification No.1591 of 2021/RG Dated 18.12.2021 has been declared as Absolute/Final after condonation of delay.

**By Order**

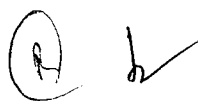
  
Assistant Registrar (L.P)

No: 37501-00 /RG/LP Dated: 20/08/24

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1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shazia Ayub**, Advocate  
.....for information and necessary action.

  
Assistant Registrar (L.P)





**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
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**NOTIFICATION**

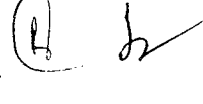
No: — 2054 — /RG/LP Dated: 20/00/24

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Suhail Ahmad Ganaie**  
**S/O Mohd Ramzan Ganaie**  
**R/O Nussu Badragund, Ganaie Mohalla, Tehsil Qazigund, District Anantnag.**  
vide Notification No.1140 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final after condonation of delay.

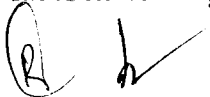
**By Order**

  
Assistant Registrar (L.P)

No: 37509-16 /RG/LP Dated: 20/00/24 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suhail Ahmad Ganaie, Advocate**  
.....for information and necessary action.

  
Assistant Registrar (L.P)  


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**No: - 2055- /RG/LP Dated: 20/08/24

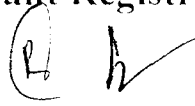
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Uzma Shafi Khan**  
**D/O Mohammad Shafi Khan**  
**R/O Devipora, Tehsil Mattan, District Anantnag.**

vide Notification No.348 of 2023/RG/LP Dated 14.02.2023 has been declared as Absolute/Final after condonation of delay.

**By Order**

  
 Assistant Registrar (L.P)

No: 37517-24 /RG/LP Dated: 20/08/24 

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Uzma Shafi Khan, Advocate**  
 .....for information and necessary action.

  
 Assistant Registrar (L.P)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**NOTIFICATION**

No: — 2056 — /RG/LP Dated: 20/08/24

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Samiena Nabi Lone**

**D/O Gulam Nabi Lone**

**R/O Near National Highway Rampore, Tehsil Boniyar, District Baramulla.**

vide Notification No.1125 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final after condonation of delay.

**By Order**

  
Assistant Registrar (L.P)

No: 37525-32 /RG/LP Dated: 20/08/24

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Samiena Nabi Lone, Advocate**  
.....for information and necessary action.

  
Assistant Registrar (L.P)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**NOTIFICATION**

No: — 2057 — /RG/LP Dated: 20/00/24.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:


**Mr. Mohmad Waseem Bhat**

**S/O Bashir Ahmad Bhat**

**R/O Hallan Rain Chowgund, Tehsil Shahabad Bala, District Anantnag**

vide Notification No.1510 of 2021/RG Dated 16.12.2021 has been declared as Absolute/Final after condonation of delay.

**By Order**

  
Assistant Registrar (L.P)

No: 37533-40 /RG/LP Dated: 20/00/24

Copy forwarded to the: -

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3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohmad Waseem Bhat, Advocate**  
.....for information and necessary action.

  
Assistant Registrar (L.P)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*\*\*

**NOTIFICATION**

No: 2050- /RG/LP Dated: 28/08/24

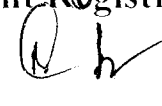
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Junad Ahmad Rather**  
S/O Jalal Ud Din Rather  
R/O Malangpora , Darwesh Mohalla, Tehsil Awantipora, District Pulwama.

vide Notification No.1321 of 2021/RG/LP Dated 16.11.2021 has been declared as Absolute/Final after condonation of delay.


**By Order**

  
Assistant Registrar (L.P)

No: 37542-49 /RG/LP Dated: 28/08/24 

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Junad Ahmad Rather**, Advocate  
.....for information and necessary action.

  
Assistant Registrar (L.P)  


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**NOTIFICATION**

No: 2059- /RG/LP Dated: 28/08/24

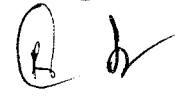
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Tehleel Mushtaq**  
S/O Mushtaq Ahmad Sathoo  
R/O Faisalabad, Lane-B, Kamad Road, Ashajipora, Tehsil & District Anantnag  
vide Notification No.715/2022/RG/LP Dated 30.05.2022 has been declared as Absolute/Final after condonation of delay.

By Order

  
Assistant Registrar (L.P)

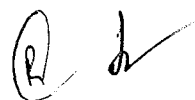
No: 37552-59 /RG/LP Dated: 28/08/24



Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tehleel Mushtaq**, Advocate  
.....for information and necessary action.

  
Assistant Registrar (L.P)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**NOTIFICATION**

No: - 2060 - /RG/LP Dated: 20/00/24

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Naseer Ahmad Lone**  
**S/O Gh Hassan Lone**  
**R/O Lone Mohalla Kulpora, Tehsil & District Kulgam.**

vide Notification No.217 of 2023/RG/LP Dated 13.02.2023 has been declared as Absolute/Final after condonation of delay.

**By Order**

  
Assistant Registrar (L.P)

No: 37561-60 /RG/LP Dated: 20/00/24

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Naseer Ahmad Lone, Advocate**  
.....for information and necessary action.

  
Assistant Registrar (L.P)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*\*\*

**NOTIFICATION**

No: - 2061 - /RG/LP Dated: 28/08/24

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Muzaffar Ahmad Ganie**  
S/O Ab Gani Ganie  
R/O Dialgam, Cheerwani, Tehsil & District Anantnag.

vide Notification No.191 of 2023/RG/LP Dated 13.02.2023 has been declared as Absolute/Final after condonation of delay.

By Order

  
Assistant Registrar (L.P)

No: 37569-76 /RG/LP Dated: 28/08/24



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3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muzaffar Ahmad Ganie, Advocate**  
.....for information and necessary action.

  
Assistant Registrar (L.P)  




**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**NOTIFICATION**

No: 2052 /RG/LP Dated: 28/08/24

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Majid Mushtaq Rather**  
S/O Mushtaq Ahmad Rather  
R/O Chattibandy, Najar Mohalla, Tehsil & District Bandipora.

vide Notification No.1570 Dated 03.03.2018 has been declared as Absolute/Final after condonation of delay.

**By Order**

  
Assistant Registrar (L.P)

No: 37494-500 /RG/LP Dated: 28/08/24

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Majid Mushtaq Rather**, Advocate  
.....for information and necessary action.

  
Assistant Registrar (L.P)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
\* \* \* \* \*

**NOTIFICATION**

No: 2062 /RG/LP Dated: 28/08/24

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Shahzeb Ilham Khan**  
**S/O Nazar Mohd Khan**  
**R/O Rawalpura, Alamdar Colony, Lane-C, Tehsil Chanpora, District Srinagar.**

vide Notification No.573 of 2021/RG Dated 06.04.2021 has been declared as Absolute/Final after condonation of delay.

**By Order**

  
Assistant Registrar (L.P)

No: 37577-84 /RG/LP Dated: 28/08/24

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahzeb Ilham Khan, Advocate**  
.....for information and necessary action.

  
Assistant Registrar (L.P)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**NOTIFICATION**

No: - 2063 - /RG/LP Dated: 28/08/24

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Syed Masood Ashaiq**  
**S/O Syed Ashaiq Hussain Bukhari**  
**R/O Shah Mohalla, Tehsil Drugmulla, District Kupwara.**

vide Notification No.1025 of 2022/RG/LP Dated 28.07.2022 has been declared as Absolute/Final after condonation of delay.

**By Order**

  
Assistant Registrar (L.P)

No: 37505-92 /RG/LP Dated: 28/08/24

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Masood Ashaiq, Advocate**  
.....for information and necessary action.

  
Assistant Registrar (L.P)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**NOTIFICATION**

No: - 2064 - /RG/LP Dated: 20/08/24

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Asif Yousuf Reshi**

**S/O Mohd Yousuf Reshi**

**R/O Shallabugh, Khanday Mohalla, Tehsil Tulmulla, District Ganderbal**

vide Notification No.423 of 2021/RG/LP Dated 05.06.2021 has been declared as Absolute/Final after condonation of delay.

**By Order**

  
Assistant Registrar (L.P)

No: 37593-600 /RG/LP Dated: 20/08/24

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3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Asif Yousuf Reshi**, Advocate  
.....for information and necessary action.

  
Assistant Registrar (L.P)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

No: - 2064 - /RG/LP Dated: 20/08/24

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Farooq Ahmad Malik**  
**S/O Gulzar Ahmad Malik**  
**R/O Lolab Warnow, Tehsil Lalpora, District Kupwara.**

vide Notification No.1306 of 2021/RG Dated 16.11.2021 has been declared as Absolute/Final after condonation of delay.


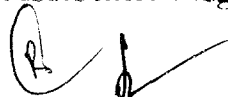
**By Order**

  
Assistant Registrar (L.P)

No: 37601-08 /RG/LP Dated: 20/08/24 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Farooq Ahmad Malik**, Advocate  
.....for information and necessary action.

  
Assistant Registrar (L.P)  


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
\* \* \* \* \*

**NOTIFICATION**

No: - 2065 - /RG/LP Dated: 28/08/24

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Shahid Gani**  
S/O Abdul Gani Malik  
R/O Hardushoora, Kashipora, Tehsil Kunzer, District Baramulla.

vide Notification No.1587 of 2021/RG Dated 17.12.2021 has been declared as Absolute/Final after condonation of delay.

**By Order**

  
Assistant Registrar (L.P)

No: 37609-16 /RG/LP Dated: 28/08/24 

Copy forwarded to the: -

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3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahid Gani, Advocate**  
.....for information and necessary action.

  
Assistant Registrar (L.P)  


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*\*\*

**NOTIFICATION**

No: - 2066 - /RG/LP Dated: 28/08/24

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Mantasha Jan**  
**D/O Sheikh Nazir Ahmed**  
**R/O Manchowa, Bagh-e-Mehtab, Tehsil Chadoora, District Budgam.**

vide Notification No.609 of 2021/RG Dated 05.07.2021 has been declared as Absolute/Final after condonation of delay.



**By Order**

  
Assistant Registrar (L.P)

No: 37617-24 /RG/LP Dated: 28/08/24

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mantasha Jan**, Advocate  
.....for information and necessary action.

  
Assistant Registrar (L.P)  


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

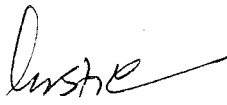

No: 2099 of 2024/RG/LP Dated: 30.09.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Mohd Abass**  
**S/O Rehmat Khan**  
**R/O Kot khattrian, Tehsil Bhalwal, District Jammu**

vide Notification No.1903 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final after condonation of delay.

**By Order**

  
**Assistant Registrar (L.P)**  


No: 38255-62/RG/LP Dated: 30.09.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Abass**, Advocate  
.....for information and necessary action.

  
**Assistant Registrar (L.P)**  




**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
\* \* \* \* \*

**NOTIFICATION**

No: 2400 of 2024/RG/LP Dated: 30.08.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Lakshay Vaid**  
S/O Rajeev Kumar

R/O W.No.10, Main Bazar Vijaypur, Tehsil Vijaypur, District Samba

vide Notification No.166 of 2023 RG/LP Dated 13.02.2023 has been declared as Absolute/Final after condonation of delay.

**By Order**

  
Assistant Registrar (L.P.)  


No: 38263-70 /RG/LP Dated: 30.08.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Lakshay Vaid, Advocate**  
.....for information and necessary action.

  
Assistant Registrar (L.P.)  
 

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
\* \* \* \* \*

**NOTIFICATION**

No: 2101 of 2024 /RG/LP Dated: 30.00.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Divay Gupta**  
**D/O Vinay Gupta**  
**R/O H.NO 320/B, Old Rehari Jammu, Tehsil & District Jammu**

vide Notification No.1851 of 2022 RG/LP Dated 11.11.2022 has been declared as Absolute/Final after condonation of delay.

**By Order**

  
Assistant Registrar (L.P)

No: 38271-78 /RG/LP Dated: 30.00.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Divay Gupta, Advocate**  
.....for information and necessary action.

  
Assistant Registrar (L.P)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**NOTIFICATION**No: 2102 of 2024/RG/LP Dated: 30.08.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Azhar Ji Malik  
S/O Ab Rashid Malik  
R/O Chamalwas, Kralchihall, Tehsil Banihal, District Ramban  
A/P Sidhra, Lower Ragoora Jammu

vide Notification No.57 of 2023 RG/LP Dated 10.02.2023 has been declared as Absolute/Final after condonation of delay.

By Order

  
Assistant Registrar (L.P)

No: 38279-86/RG/LP Dated: 30.08.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ramban**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Ramban**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Azhar Ji Malik**, Advocate  
.....for information and necessary action.

  
Assistant Registrar (L.P)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

No: 2103 of 2024/RG/LP Dated: 30.08.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Diksha Bakshi**  
**D/O Sunil Kumar**  
**R/O W.No.13, Tehsil Nowshera, District Rajouri**  
**A/P Plot no.210, Hari Singh Nagar, Rehari Colony, Jammu**

vide Notification No.91 of 2023 RG/LP Dated 10.02.2023 has been declared as Absolute/Final after condonation of delay.

**By Order**

  
Assistant Registrar (L.P)  


No: 382 87-94/RG/LP Dated: 30.08.2024

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Rajouri**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Rajouri**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Diksha Bakshi**, Advocate  
.....for information and necessary action.

  
Assistant Registrar (L.P)  


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**NOTIFICATION**

No: 2/06 of 2024 /RG/LP Dated: 30.08.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Raghav Kohli**  
S/O Suemshwar Kohli  
R/O H. No.65, Lakhdara Street, Below Purani Mandir, Tehsil & District Jammu

vide Notification No.631 of 2021 RG Dated 05.07.2021 has been declared as Absolute/Final after condonation of delay.

**By Order**

  
Assistant Registrar (L.P)

No: 38349-56 /RG/LP Dated: 30.08.2024

**Copy forwarded to the: -**

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raghav Kohli**, Advocate  
.....for information and necessary action.

  
Assistant Registrar (L.P)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**NOTIFICATION**

No: 2107 of 2024 /RG/LP Dated: 30.08.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Pridhi Sharma**  
**D/O Ram Charan Sharma**  
**R/O W.No 5, JandialThati, Tehsil Bhalwal, District Jammu**

vide Notification No.1944 of 2022/RG/LP Dated 14.11.2022 has been declared as Absolute/Final after condonation of delay.

**By Order**

  
Assistant Registrar (L.P.)  


No: 38357-64 /RG/LP Dated: 30.08.2024

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pridhi Sharma, Advocate**  
.....for information and necessary action.

  
Assistant Registrar (L.P.)  


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**NOTIFICATION**

No: 21089/2024 /RG/LP Dated: 30.08.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Vatika Rohit**  
**D/O Vijay Kumar**  
**R/O H.No.751, Main Road Digiana, Tehsil Jammu (South), District Jammu**

vide Notification No.2026 of 2022/RG/LP Dated 14.11.2022 has been declared as Absolute/Final after condonation of delay.

**By Order**

  
Assistant Registrar (L.P)  


No: 38369-76 /RG/LP Dated: 30.08.2024

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4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Vatika Rohit, Advocate**  
.....for information and necessary action.

  
Assistant Registrar (L.P)  


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**NOTIFICATION**

No: 2109 of 2024 /RG/LP Dated: 30.09.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Shivali Khajuria**  
**D/O Durga Dutt Khajuria**  
**R/O Lower Gadigarh, District Jammu**

vide Notification No.2003 of 2022/RG/LP Dated 14.11.2022 has been declared as Absolute/Final after condonation of delay.

**By Order**

  
Assistant Registrar (L.P)

No: 38377-84 /RG/LP Dated: 30.09.2024

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5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shivali Khajuria**, Advocate  
.....for information and necessary action.

  
Assistant Registrar (L.P)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**NOTIFICATION**

No: 2110 of 2024 /RG/LP Dated: 30.08.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Ananya Sharma**  
**D/O Sheru Ram Sharma**  
**R/O W.No.3, Dhiansar, Tehsil Bari Brahmana, District Samba**

vide Notification No.62 of 2023/RG/LP Dated 10.02.2023 has been declared as Absolute/Final after condonation of delay.

**By Order**

  
Assistant Registrar (L.P)

No: 38385-92 /RG/LP Dated: 30.08.2024

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5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ananya Sharma**, Advocate  
.....for information and necessary action.

  
Assistant Registrar (L.P)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**NOTIFICATION**

No: 2111 of 2024 /RG/LP Dated: 30.08.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Susheel Kumar Sambyal**  
S/O Chaman Lal Sambyal

R/O W.No.3, Near Ravidass Mandir, Tehsil Nowshera, District Rajouri

vide Notification No.1033 of 2022/RG/LP Dated 28.07.2022 has been declared as Absolute/Final after condonation of delay.

**By Order**

  
Assistant Registrar (L.P.)  


No: 38393 - 400 /RG/LP Dated: 30.08.2024

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Rajouri**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Susheel Kumar Sambyal, Advocate**  
.....for information and necessary action.

  
Assistant Registrar (L.P.)  


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**NOTIFICATION**

No: 2113 of 2024 /RG/LP Dated: 31.08.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Muneeb Ahmed Shad**  
**S/O Muzaffar Hussain Shad**  
**R/O H.No.61, Ward No.7, Shaheedi Mohalla, Tehsil & District Kishtwar**

vide Notification No.617 of 2021/RG Dated 05.07.2021 has been declared as Absolute/Final after condonation of delay.

**By Order**

  
Assistant Registrar (L.P)

No: 38416-23 /RG/LP Dated: 31.08.2024

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4. President, District Bar Association, **Kishtwar**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muneeb Ahmed Shad**, Advocate  
.....for information and necessary action.

  
Assistant Registrar (L.P)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

No: 2114 of 2024 /RG/LP Dated: 31.08.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Neha Manhas**  
**D/O Ashok Kumar**  
**R/O Bhalara, Chiralla, District Doda A/P Sector-D, Sainik Colony Jammu,**  
**Extn, Gulab Vihar Colony, Jammu**

vide Notification No.1080 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final after condonation of delay.

**By Order**

  
Assistant Registrar (L.P)

No: 38425-32 /RG/LP Dated: 31.08.2024

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4. President, District Bar Association, **Doda**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Neha Manhas**, Advocate  
.....for information and necessary action.

  
Assistant Registrar (L.P)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

No: 2115 of 2024 /RG/LP Dated: 31.09.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Anum Jameel**  
**D/O Mohd Jameel**  
**R/O H.No.41, Ustad Mohalla, Tehsil & District Jammu**

vide Notification No.432 of 2021/RG/LP Dated 05.06.2021 has been declared as Absolute/Final after condonation of delay.

**By Order**

  
Assistant Registrar (L.P)  


No: 38433-40 /RG/LP Dated: 31.09.2024

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4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anum Jameel**, Advocate  
.....for information and necessary action.

  
Assistant Registrar (L.P)  


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

No: 2116 of 2024 /RG/LP Dated: 31.09.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Amandeep Singh Jamwal**

**S/O Sukhjit Singh**

**R/O H.No.91, Toph Sher Khania Mehra Mohalla Tehsil & District Jammu**

vide Notification No.1810 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final after condonation of delay.

**By Order**

  
Assistant Registrar (L.P)

No: 38441-48 /RG/LP Dated: 31.08.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amandeep Singh Jamwal**, Advocate  
.....for information and necessary action.

  
Assistant Registrar (L.P)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

No: 2117 of 2024 /RG/LP Dated: 31 .09.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Amit Charak**  
**S/O Kuldeep Singh**  
**R/O Opposite Lane No-54 Greater Kailash, Kaluchak, Tehsil Bahu, District Jammu**

vide Notification No.735 of 2021 Dated 12.08.2021 has been declared as 6Absolute/Final after condonation of delay.

**By Order**

  
Assistant Registrar (L.P)  


No: 38449-56 /RG/LP Dated: 31 .09.2024

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4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amit Charak**, Advocate  
.....for information and necessary action.

  
Assistant Registrar (L.P)  


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**NOTIFICATION**

No: 2118 of 2024 /RG/LP Dated: 31.09.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Ahsan Bashir Choudhary**  
**S/O Mohd Bashir Choudhary**  
**R/O Bathindi Morh, Vidhata Nagar, Bathindi, Tehsil & District Jammu**

vide Notification No.40 of 2023/RG/LP Dated 10.02.2023 has been declared as Absolute/Final after condonation of delay.

**By Order**

  
Assistant Registrar (L.P)  


No: 38457-64 /RG/LP Dated: 31.09.2024

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ahsan Bashir Choudhary**, Advocate  
.....for information and necessary action.

  
Assistant Registrar (L.P)  




**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

No: 2119 of 2024 /RG/LP Dated: 31.09.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Rachna Gupta**  
**D/O Surinder Kumar**  
**R/O H.No.27, Mohalla Jatkatian Peer Mitha, Jammu**

vide Notification No.1078 Dated 10.01.2020 has been declared as Absolute/Final after condonation of delay.

**By Order**

  
Assistant Registrar (L.P.)  


No: 38465-72 /RG/LP Dated: 31.09.2024

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rachna Gupta, Advocate**  
.....for information and necessary action.

  
Assistant Registrar (L.P.)  


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**NOTIFICATION**

No: 2120 of 2024 /RG/LP Dated: 31.09.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Nighat Shafeeq**  
**D/O Shafeeq Ahmed**  
**R/O Kalaban Tehsil Mendhar, Distt.Poonch A/P H.No.341, Sector-A, Sanjay Nagar, Jammu**

vide Notification No.1769 Dated 30.03.2019 has been declared as Absolute/Final after condonation of delay.

**By Order**

  
Assistant Registrar (L.P)  


No: 38473-80 /RG/LP Dated: 31.09.2024

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Poonch**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nighat Shafeeq, Advocate**  
.....for information and necessary action.

  
Assistant Registrar (L.P)  


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

No: 2121 of 2024 /RG/LP Dated: 31.09.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mohd Sarfraz**  
S/O Mohd Hanief  
R/O Kote P/O Behrote Village Behrote, Tehsil Thanna Mandi, District Rajouri

vide Notification No.1775 Dated 08.05.2020 has been declared as Absolute/Final after condonation of delay.

**By Order**

  
Assistant Registrar (L.P)

No: 38481-88 /RG/LP Dated: 31.09.2024

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3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Rajouri**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mohd Sarfraz**, Advocate  
.....for information and necessary action.

  
Assistant Registrar (L.P)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**NOTIFICATION**

No: 2122 of 2024 /RG/LP Dated: 31.09.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Muskan Mahajan**  
D/O Jatinder Kumar  
R/O H.No.26, Extension opposite Ration Depo No.293, Janipur Colony  
Jammu

vide Notification No.976 of 2021/RG/LP Dated 27.07.2022 has been declared as Absolute/Final after condonation of delay.

By Order

  
Assistant Registrar (L.P)  


No: 38489-96 /RG/LP Dated: 31.09.2024

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Muskan Mahajan**, Advocate  
.....for information and necessary action.

  
Assistant Registrar (L.P)  


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**NOTIFICATION**

No: 2123 of 2024 /RG/LP Dated: 31 .~~09~~.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Avinash Sharma**  
S/O Gyan Chand Sharma  
R/O 73-Kuluhand, Tehsil & Distt. Doda A/P H.No.195, Amit Nagar, Muthi Gaon, Jammu

vide Notification No.1765 Dated 06.05.2020 has been declared as Absolute/Final after condonation of delay.

**By Order**

  
Assistant Registrar (L.P.)  


No: 38497-504 /RG/LP Dated: 31 .08.2024

**Copy forwarded to the: -**

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Avinash Sharma** , Advocate  
.....for information and necessary action.

  
Assistant Registrar (L.P.)  
